

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 23031/2024

(Arising out of impugned final judgment and order dated 10-10-2023 in WA(C) No. 1192/2023 passed by the High Court Of Orissa At Cuttack)

STATE OF ODISHA &amp; ORS.

Petitioner(s)

VERSUS

PARAMANANDA PRADHAN

Respondent(s)

(IA No.204582/2024-CONDONATION OF DELAY IN FILING and IA No.204583/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.204584/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS )

Date : 17-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Som Raj Choudhury, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Mr. Som Raj Choudhury, learned counsel for the State of Odisha submits that the State's Writ Appeal challenging the direction given by the learned Single Judge was not entertained on merit and was dismissed on the ground of delay.
3. The present Special Leave Petition is filed for a direction for consideration of the State's Writ Appeal on merit by the learned Division Bench of the High Court.
4. Issue notice, returnable in three weeks.

(RAJNI MUKHI)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR